

RAJYA SABHA

List of Questions for WRITTEN ANSWERS

*to be asked at a sitting of the Rajya Sabha to be held on
Thursday, November 21, 2019/Kartika 30, 1941 (Saka)*

(Ministries : Prime Minister; Atomic Energy; Communications; Development of North Eastern Region; Electronics and Information Technology; External Affairs; Human Resource Development; Law and Justice; Personnel, Public Grievances and Pensions; Planning; Space; Statistics and Programme Implementation; Textiles; Tribal Affairs; Women and Child Development)

Total number of questions — 160

Malware attack at Kudankulam Nuclear Power Station

481. SHRI M.P. VEERENDRA KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether a malware was detected recently in the highly sensitive Kudankulam Nuclear Power Station (KKNPS);

(b) if so, the details thereof and whether it has affected the critical system adversely;

(c) whether the officials have ascertained reasons for a serious breach by a malware which occurred at a high security nuclear power station computer; and

(d) whether it was a cyber attack aimed at sabotage in Kudankulam by vested interests?

Nuclear power plants for electricity generation

†482. MS. SAROJ PANDEY: Will the PRIME MINISTER be pleased to state:

(a) the number of nuclear power plants functioning in the country at present and the percentage of electricity being generated through these plants to meet the total energy requirements of the country;

(b) the estimated increase in percentage of energy requirements of the country till the year 2022; and

(c) whether new nuclear power plants are being set up to meet these requirements, if so, the places where these are being set up and their efficiency in megawatt thereof?

Malware attack at Nuclear Power Station at Kudankulam

483. SHRI A. VIJAYAKUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of any malware attack at Nuclear Power Station at Kudankulam in Tamil Nadu;

(b) if so, the details thereof;

†Original notice of the question received in Hindi.

(c) the action taken to control damage of computer software/hardware at the plant;

(d) whether there is a widespread fear among the public on safety of Nuclear Power Station at Kudankulam; and

(e) if so, the action taken to remove fear among public?

Fuel required for nuclear plants

†484. SHRI P. L. PUNIA: Will the PRIME MINISTER be pleased to state:

(a) the amount of nuclear fuel required for nuclear plants in the country;

(b) the amount of Uranium available in the country to meet the requirements of nuclear fuel; and

(c) the quantum of Uranium being imported for operation of nuclear plants?

Objectives of BharatNet project

485. SHRIMATI SAROJINI HEMBRAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the objectives of BharatNet project;

(b) whether the objectives framed for this project have been achieved so far;

(c) if so, the details thereof; and

(d) if not, what actions have been taken/ are being taken by Government for this purpose?

Broadband connections to Gram Panchayats of Rajasthan

†486. DR. KIRODI LAL MEENA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that all Gram

Panchayats of Rajasthan are yet to be provided broadband connections;

(b) if so, the details thereof;

(c) the number of Gram Panchayats provided with broadband connections and those which are yet to receive such facility, district-wise; and

(d) the number of Wifi hotspots provided in Gram Panchayats of the State?

Increase in Base Transceiver Stations in Gujarat

†487. SHRI NARANBHAI J. RATHWA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government proposes to increase Base Transceiver Stations (BTS) in Gujarat to increase mobile connectivity there;

(b) if so, the details thereof, place-wise;

(c) the details of BTS towers currently active in Gujarat, district-wise, along with locations thereof; and

(d) whether the above mentioned BTS are sufficient as per the current requirement and Government's reaction thereto?

VRS to BSNL employees

488. SHRI S. MUTHUKARUPPAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government is considering to relieve around 54,000 employees of BSNL through a Voluntary Retirement Scheme;

(b) if so, the details thereof;

(c) whether it is also a fact that the management has directed reduction of

†Original notice of the question received in Hindi.

contract labour by 30 per cent in terms of numbers as well as expenditure; and

(d) if so, the details thereof?

Bailout plan for BSNL and MTNL

489. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government is contemplating a bailout plan for BSNL/MTNL;

(b) if so, the details thereof; and

(c) whether the package includes VRS for employees?

Shift of consumers from BSNL to private companies

†490. SHRI RAM NATH THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that consumers are moving towards private companies for services after getting fed up on account of poor services rendered by Bharat Sanchar Nigam Limited (BSNL);

(b) if so, whether Government is trying to address these shortcomings so that trust of consumers could be restored; and

(c) the details of proposed Action Plan of BSNL to provide internet services at village level in the country and the State-wise progress made, in this regard, so far?

Advance notice to subscribers before shutting down services

491. SHRI A. K. SELVARAJ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government has decided to make it mandatory for

telecom service providers to give at least 30 days advance notice to subscribers before shutting down their services;

(b) if so, the details thereof;

(c) whether it is also a fact that the development has come against the background of abrupt closure of services by some telecom operators recently which left their subscribers in lurch; and

(d) if so, the details thereof?

Making BSNL and MTNL profitable

492. SHRI A. K. SELVARAJ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government is considering to merge BSNL and MTNL and make it as one company;

(b) if so, the details thereof; and

(c) whether it is also a fact that the merger could make the company profitable and can capture a good percentage of market share in terms of both landline and mobile services?

Villages of Andhra Pradesh without mobile services

493. SHRI V. VIJAYASAI REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that as many as 2,800 villages in the Eastern Ghats in Andhra Pradesh covering 9 districts do not have the mobile services;

(b) if so, the reasons therefor and efforts being made to provide mobile services to these villages;

(c) whether it is also a fact that even BSNL has not provided mobile services in these villages; and

†Original notice of the question received in Hindi.

(d) if so, the reasons therefor?

Computerisation of post offices

494. SHRI SYED NASIR HUSSAIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has achieved its target of computerising all its post offices which had to be done by the year 2017;

(b) if so, whether Government has published any report/data with regard to the number of post offices which have been computerised until now, both in the rural as well as urban areas; and

(c) if so, the details thereof and if not, the reasons therefor?

Telecom and mobile facilities in Konkan region

†495. SHRI NARAYAN RANE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether even after 72 years of independence, people of the villages in the districts of Konkan region of Maharashtra have not got the facility of telecom and mobile services;

(b) the reasons for not making arrangements for telecom/mobile facilities till now in above mentioned villages; and

(c) Government's reaction in this regard?

Improving condition of BSNL and MTNL

496. SHRI P. BHATTACHARYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has made any plan to merge the MTNL and BSNL;

(b) if so, the details thereof, including the action taken by Government to solve the other issues of the employees working for MTNL and BSNL; and

(c) what are the remedial measures taken by Government to improve the condition of BSNL and MTNL in the country?

Functioning of BSNL

497. SHRI BINOY VISWAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of the financial situation of BSNL for the fiscal years 2017-18 and 2018-19 (till present);

(b) whether there has been any allocation of 4G spectrum to BSNL, if not, the reasons therefor; and

(c) the details of steps that Government has taken to aid the State run BSNL?

Internet shutdowns in the country

498. SHRIMATI VANDANA CHAVAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of internet shutdowns in the country in the last three years;

(b) the details thereof, State-wise and duration-wise;

(c) whether the Ministry has taken any steps to ensure that people have access to emergency communication services during internet shutdowns and if so, the details thereof; and

(d) whether the Ministry has undertaken any evaluation or study to assess the economic impact of internet shutdowns?

†Original notice of the question received in Hindi.

Consideration of entry of Huawei for 5G

499. SHRI K. J. ALPHONS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) by when 5G technology is going to be rolled out in the country;

(b) whether the country has the physical and technical infrastructure to roll out 5G;

(c) whether the country is considering entry of Huawei with its 5G technology; and

(d) whether Government has analysed the strategic implications about the above entry?

Time-bound payment of contract casual workers of BSNL and MTNL

500. SHRI K. K. RAGESH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government is considering any plan for time-bound payment of salaries/wages of contract casual workers of BSNL and MTNL;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Monetisation of assets of MTNL and BSNL

501. SHRI K. K. RAGESH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government is monetising the assets of MTNL and BSNL;

(b) whether any guideline or policy for monetisation of assets of the MTNL and BSNL has been issued; and

(c) if so, the details thereof?

Wifi in Gram Panchayats

502. SHRI PRASANNA ACHARYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the data of the number of Gram Panchayats (GPs) with installed Wifi as on date, State-wise;

(b) the data of the number of GPs with operational Wifi as on date, State-wise; and

(c) the data of the number of Wifi users as on date and average data consumed per Wifi user per month, State-wise?

Expeditious payment of AGR by telcos

503. SHRIMATI WANSUK SYIEM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Supreme Court has decreed payment of more than ₹ 92,000 crores by telcos in a verdict over the Adjusted Gross Revenue (AGR) dispute;

(b) whether Government would consider setting apart funds, from this windfall inflow, for the restructuring of the PSU telecom companies (BSNL and MTNL) especially for the allotment of 5G spectrum; and

(c) whether Government would seek directives of the Apex Court for the expeditious payment of these dues (AGR) which are being deliberately delayed by the telecom operators?

Bail-out package for BSNL and MTNL

504. SHRIMATI WANSUK SYIEM: SHRI R. VAITHILINGAM:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has approved a ₹ 70,000 crore bail-out package for the State-owned BSNL and MTNL to cover

costs of voluntary retirement benefits to employees, in a long overdue intervention;

(b) whether Government would also attempt to monetise the assets of both the two firms expected to fetch around ₹ 38,000 crores;

(c) whether Government considers both the firms as strategic assets of the nation with their all-out involvement during natural calamities and managing the entire army and banking network of communications; and

(d) whether Government expects both MTNL and BSNL to turn EBITDA-positive in two years?

Gram Panchayats with internet services in Himachal Pradesh

505. SHRIMATI VIPLOVE THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of optical fibre laid under the BharatNet project in the country so far and the time-frame to achieve the remaining targets;

(b) the number of Gram Panchayats connected with broadband/internet and Wifi hotspots services in Himachal Pradesh so far under the said project;

(c) the number of Gram Panchayats of Himachal Pradesh yet to be connected under the said project, the block-wise details thereof; and

(d) the total amount of funds that have been allocated, released and spent in Himachal Pradesh under the said project during the last three years, year-wise?

Villages of Himachal Pradesh without internet

506. SHRIMATI VIPLOVE THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of villages in the country that are without internet connectivity, State-wise and district-wise;

(b) whether internet facility is not available in remote villages of Himachal Pradesh and if so, the details thereof and the reasons therefor;

(c) whether internet/broadband speed available in the towns and villages in Himachal Pradesh is very low;

(d) if so, the reasons therefor; and

(e) the efforts made by Government to resolve the aforementioned issues and the outcome thereof?

In-principle approval for merger of BSNL and MTNL

507. SHRI DHARMAPURI SRINIVAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government has taken a decision to merge the BSNL and MTNL;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is also a fact that an in-principle approval has been taken by the Cabinet to rescue the ailing BSNL with MTNL; and

(d) whether Government has any plan of going for any disinvestment of the above telcos in the near future, if so, the details thereof?

Debt of telecom industry

508. SHRIMATI VIJILA SATHYANANTH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the telecom industry is reeling under a debt of almost ₹ 8 lakh crore;

(b) if so, the details thereof;

(c) whether it is also a fact that if the conditions continued further, the mobile networks in the country would be in danger; and

(d) if so, the steps taken by Government to save the mobile services in the country?

Roadmap to recover the spectrum fee from telecom industries

509. SHRI NARESH GUJRAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) by when the Department of Telecommunications intends to receive the unpaid spectrum and licence fee dues of ₹ 92,000 crore from the telecom industries;

(b) what is the roadmap to recover the aforesaid amount; and

(c) whether Government is planning to give any relief for the already stressed telecom industries in repaying the dues, if so, the details thereof?

Ordinance to register tourists in Meghalaya

†510. SHRI RAKESH SINHA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether the ordinance of the State Government of Meghalaya with regard to

registration of individuals visiting Meghalaya is a violation of principles of right to freedom of movement which is provided in the Constitution; and

(b) whether it is not a hindrance in efforts to promote tourism in the North-Eastern States?

Budgetary spending by Ministries in North-East

511. SHRI RIPUN BORA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether all the Ministries have been able to spend 10 per cent of their budgetary allocation for the development of North-East India during the last three years;

(b) if so, the details of expenditure thereof, Ministry-wise;

(c) if not, the amount of budgetary allocation and the amount spent, Ministry-wise and State-wise, including Assam therein; and

(d) steps taken by Government to ensure that all the Ministries spend the mandatory 10 per cent budgetary spending in North-East?

Agency dealing with cyber security threats

512. SHRI B. LINGAIAH YADAV: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Indian Computer Emergency Response Team (CERT-In) has signed cooperation pacts with its counterparts in Malaysia, Singapore and Japan for cyber security, if so, the details thereof; and

†Original notice of the question received in Hindi.

(b) whether the CERT-In is the nodal agency responsible for dealing with cyber security threats and the MoU will promote closer cooperation for exchange of knowledge and experience in detection, resolution and prevention of security-related incidents between India and the three countries, if so, the details thereof and the work done so far?

Illegal surveillance by Israeli spyware Pegasus

513. SHRI SANJAY RAUT:
SHRI RITABRATA
BANERJEE:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that many Indian journalists and activists were targets of illegal surveillance by Israeli spyware Pegasus through WhatsApp for a two week period until May, 2019;

(b) if so, Government's reaction thereto on breach of privacy of citizens of India on the messaging platform WhatsApp; and

(c) the details of steps taken/proposed to be taken against WhatsApp and other spyware companies to safeguard the privacy of millions of Indian citizen?

Age group of internet users

514. SHRI JOSE K. MANI: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether data provided by the Internet and Mobile Association of India confirms that 66 million internet users in India are in the age group of 5-11 years;

(b) whether free access of internet to children while providing them access to

digital tools and help in improving learning, will also increasingly expose them to dangers that lurk in the online world; and

(c) what precautions need to be taken to prevent children from stumbling upon inappropriate content or even worse, come in contact with cyber bullies or child predators which can scar them for life?

Availability of Aadhaar data with private companies in Telangana

515. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Aadhaar data is shared to private companies doing Government e-projects in certain States;

(b) if so, the details thereof with particular reference to cases registered in Telangana State over Aadhaar data theft; and

(c) whether Government has examined the issue and how Aadhaar data was captured by private agencies and stores in foreign servers?

Privacy breach of Indians by WhatsApp

516. SHRI RAVI PRAKASH VERMA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether privacy breach of Indians by WhatsApp have been reported recently;

(b) if so, the details thereof;

(c) whether WhatsApp had alerted Government about privacy breach of Indians in May and September, 2019;

(d) if so, the details thereof; and

(e) the details of action Government had taken on the alerts by WhatsApp?

Impact of MTNL-BSNL merger on MTNL

517. SHRIMATI SAROJINI HEMBRAM: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has taken a decision to merge BSNL with MTNL and to make it a single entity;

(b) if so, the details thereof and the reasons for the merger of BSNL and MTNL; and

(c) whether the performance of MTNL will be enhanced by this merger?

Digitalized villages in Karnataka

518. DR. L. HANUMANTHAIAH: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of villages made digital in the State of Karnataka at present, district-wise;

(b) the funds allocated so far to that State for making the villages digital; and

(c) the details of facilities being provided in those digital villages during the last two years?

Spyware attack by Israeli Software

519. SHRI M. P. VEERENDRA KUMAR: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware of the serious breach of privacy of the citizens by an Israeli developed spyware named Pegasus;

(b) if so, the details thereof including the *modus operandi* of Pegasus; and

(c) whether Government has taken the help of any cyber companies to fight terrorism in the country and if so, the details thereof?

Directions to BSNL, MTNL quickly proceed VRS

520. SHRI RITABRATA BANERJEE: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government has directed BSNL, MTNL to proceed quickly on VRS, asset monetisation plans; and

(b) if so, the details thereof and the reasons therefor?

High rejection rate of H1B Visa applicants

521. SHRI JOSE K. MANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India is alarmed at the high rejection rate with which the US authorities have processed H1B Visa applications from India with the rejection rate jumping three times in 2019 compared to 2015; and

(b) whether Indian IT firms like Cognizant, Cape Gemini, Infosys, Wipro and Accenture are affected by this significant rate of rejection of H1B Visa application?

International/domestic engagements of PM

522. SHRI MD. NADIMUL HAQUE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of total expenditure incurred on international engagements of

the Prime Minister over the last three years; and

(b) the total expenditure incurred on domestic engagements during the last three years?

Know India Programme

523. SHRI SANJAY SETH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of youths who took part in 54th Know India Programme (KIP);

(b) the objective of organising such programme alongwith criteria fixed by Government for selection of nomination;

(c) the funds allocated and spent for this programme;

(d) the number of such events organised by Government since 2004 and the achievement made so far;

(e) whether the number of participants under the above programme has come down over the last few years;

(f) if so, the details and the reasons therefor during the last three years; and

(g) the manner in which the Ministry is planning to improve the programme for Indians abroad?

Business and trade in India through diaspora abroad

524. SHRI MANISH GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indian diaspora is a major source of remittances from abroad, if so, the details thereof, during the last three years, country-wise;

(b) whether the Indian diaspora has facilitated the entry of venture capital funds to India in the last three years, if so, the details thereof; and

(c) whether the diaspora abroad has supplied effectively their businesses and trade to India, if so, in which sectors of the economy and to what extent?

Support from international community for UNSC membership

525. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has taken any steps particularly at official level as well as by dignitaries holding Constitutional Posts to garner support from international community/countries in its effort to obtain permanent membership in United Nations Security Council (UNSC);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Bilateral relations with Jordan

526. SHRIMATI SHANTA CHHETRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India and Jordan have exchanged views on issues of mutual interest related to cooperation in counter-terrorism;

(b) whether the two nations have signed MoUs and agreements to strengthen bilateral relations; and

(c) if so, the details thereof, if not, the reasons therefor?

India-Thailand bilateral meet

527. DR. T. SUBBARAMI REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India and Thailand in a recent meeting reviewed bilateral relations;

(b) if so, the details thereof;

(c) whether areas of connectivity including physical and digital were discussed and if so, the details thereof;

(d) whether any agreements/pacts were signed for cooperation in the field of agriculture, science and technology, space, capacity building, information technology etc.; and

(e) if so, the details thereof?

India's ranking in terms of strength of passport

528. SHRI NARAIN DASS GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Ministry is aware that according to the Henley Passport Index 2019, India slipped nine places on the list, from 77 in 2010 to 86 in 2019 in terms of strength of passport;

(b) whether the Ministry has conducted an evaluation to identify reasons for the same; and

(c) if so, the details thereof?

Bilateral trade relations with the US

529. SHRI SYED NASIR HUSSAIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has proposed measures to fix their bilateral trade issues with the US;

(b) if so, the details thereof; and

(c) by when Government considers it shall achieve its aim of establishing a fairly good bilateral trade relationship with the US?

Visa free entry into Brazil

530. SHRI T.G. VENKATESH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that India and Brazil are entering into a bilateral agreement to provide visa free entry to the travellers between the two countries;

(b) if so, the details thereof; and

(c) whether any discussions have taken place with Brazilian Government in this regard, if so, the details thereof?

Concern over OBOR/BRI

531. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has conveyed its concern to China on 'One Belt one Road' (OBOR)/Belt and Road Initiative (BRI);

(b) if so, the details thereof;

(c) whether the Central Government has received any response from China after conveying of concern;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Indian asylum seekers in the US

532. SHRIMATI VANDANA CHAVAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Ministry has information pertaining to the number of Indian asylum seekers currently detained in Immigration and Customs Enforcement (ICE) detention centres in the United States;

(b) if so, the details thereof;

(c) the steps taken by the Ministry to provide assistance to said detained asylum seekers;

(d) whether Government has inquired into the reasons why Indian citizens are seeking asylum in the US; and

(e) if so, the details thereof and if not, the reasons therefor?

Shortage of diplomats

533. DR. SANTANU SEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is a shortage of diplomats in India, if so, the details thereof and the reasons therefor; and

(b) whether Government has taken any steps to address the issue, if so, the details thereof?

Fraudulent recruitment agencies in the country

534. SHRI ELAMARAM KAREEM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of cases registered so far against fraudulent recruitment agencies and number of those arrested;

(b) agencies in India having overseas recruitment licence, name and details of each agency with year of establishment, total recruitment, etc.;

(c) Government owned agencies functioning in this field, which is the first agency among these;

(d) the reasons Government is not contemplating to do overseas recruitment from India only from Government agencies, so that all the fraudulent activities could be stopped; and

(e) the manner in which Government is

providing awareness to overseas job aspirants on genuine and fake agencies?

Strategic alliance with the US

535. SHRI RITABRATA BANERJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to be a strategic ally of the United States;

(b) if so, the details thereof and the reasons therefor;

(c) whether it would have an effect on the India's relation with other countries; and

(d) if so, the details thereof?

Visit of Chinese President to India

536. SHRI G.C. CHANDRA-SHEKHAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the major agreements signed during the visit of China President Xi Jinping's India visit during October 2019;

(b) whether China has invited India to become a partner in China's Belt and Road Initiative during the visit;

(c) if so, the details thereof including Government's reaction thereto;

(d) whether there was a high-level economic and trade dialogue mechanism developed between Finance Ministers to boost import and export volumes, bridge the huge trade deficit and to increase the mutual investment;

(e) if so, the details thereof; and

(f) the major achievements of the Chinese President Xi Jinping's India trip?

**Arrangements for pilgrims visiting
Kartarpur**

537. SHRI RAJKUMAR DHOOT:
Will the Minister of EXTERNAL
AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has recently signed an agreement with Government of Pakistan on Kartarpur corridor;
- (b) if so, the details thereof; and
- (c) what arrangements Government has made/propose to make to enable the poor Sikh pilgrims to visit the holy Kartarpur Gurudwara?

Foreign training of officials

538. DR. VINAY P. SAHASRA-
BUDDHE: Will the Minister of
EXTERNAL AFFAIRS be pleased to state:

- (a) the number of officials from the Joint Secretary and above rank who were sent for some capacity building/training courses abroad during the last three years;
- (b) the details of officials who were sent abroad for training and the institutions where they were sent; and
- (c) whether any written reports were sought from these trainee officials in the form of a feedback, if so, what was the overall feedback and if not, the reasons therefor?

**Visa-free facility for Indian passport
holders**

539. SHRI ABDUL WAHAB: Will the
Minister of EXTERNAL AFFAIRS be
pleased to state:

- (a) the number of countries where Indian passport holders can visit without pre-departure visa; and

(b) the procedure laid down for Indian passport holders in this regard?

Admission of tribals in IITs/IIMs

540. SHRI K.J. ALPHONS: Will the
Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state:

- (a) the number of tribals who got into IITs and IIMs during the past 5 years; and
- (b) the details of steps taken by Government to ensure that more tribals get into these institutions?

**Quality of education in Government
schools of Chhattisgarh**

†541. SHRI RAM VICHAR NETAM:
Will the Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state:

- (a) whether Government is aware that many Government schools are not capable to impart quality education due to shortage of teachers in the State of Chhattisgarh;
- (b) if so, the details thereof and the positive steps being taken by Government in this regard; and
- (c) whether Government is aware that there has been a huge downfall in the quality of education in Government schools at primary and secondary level in Chhattisgarh, if so, the details thereof?

Merger of UGC and AICTE

542. SHRI PRABHAKAR REDDY
VEMIREDDY: Will the Minister of
HUMAN RESOURCE DEVELOPMENT
be pleased to state:

- (a) whether it is a fact that the Ministry is contemplating to merge UGC and AICTE to create a single regulator for higher education;

†Original notice of the question received in Hindi.

(b) if so, the details thereof and the reasons therefor;

(c) whether it is also a fact that the Ministry also proposes a Higher Education Commission to merge all regulators; and

(d) if so, the reasons for merging only UGC and AICTE?

Vocational colleges in backward regions

‡543. SHRIMATI KANTA KARDAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a requirement/possibility of opening further more vocational colleges in backward regions;

(b) if so, whether Government has issued any guidelines in this regard to the State Governments;

(c) if so, the response of State Governments in the last five years; and

(d) the steps proposed to be taken by the Central Government to promote vocational education in backward regions?

Education of children with disability

544. DR. KANWAR DEEP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has conducted any review/assessment regarding education of children with disability;

(b) if so, the percentage of such children who are studying at present, State-wise; and

(c) the steps being taken by Government to provide maximum opportunity of education to the children with disability?

Deeksharambh and Paramarsh schemes

‡545. SHRI PRABHAT JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Government has started two new schemes namely 'Deeksharambh' and 'Paramarsh' with the objective to improve the quality of higher education;

(b) if so, the details thereof;

(c) whether the main objective of said schemes is to increase the gross registration rate in higher education sector and to improve the quality of higher educational institutes; and

(d) if so, the details thereof?

Efforts to support sports in school

546. SHRI MAJEED MEMON: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether at global sports competition and in the medal table, India is being named at the lowest level; and

(b) if so, details of the efforts made by Government at the school level, on making physical science a school in schools or to form a pledge on the physical level, so that the name of the State and nation can be highlighted in sports?

Information on irregularities and corruption in technical/educational institutions

547. DR. ANIL AGRAWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received

‡Original notice of the question received in Hindi.

any complaints regarding corruption in technical/educational institutions *vis-a-vis* All India Council for Technical Education (AICTE) during the last three years and current year;

(b) if so, the details thereof, State-wise and year-wise along with the response of Government thereto;

(c) whether Government has decided to amend the AICTE Act and if so, the details thereof and the reasons therefor; and

(d) the steps taken by Government to insulate technical educational institutions from irregularities?

Regular teachers for Political Science

548. SHRI MAJEED MEMON: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Political Science is being taught as an essential subject in Government schools, but in some schools, the teachers who teach this subject are appointed only on contract basis; and

(b) what are the reasons for regular teachers not being appointed to teach this subject?

Improvements initiated by HEFA

549. SHRI MAHESH PODDAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Higher Education Financing Agency (HEFA) has been operational for the past year; and

(b) if so, the improvements implemented by the HEFA in infrastructure and research facilities in higher educational institutions so far and the details thereof?

Review of norms relating to PMRF

550. DR. PRABHAKAR KORE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the number of students qualifying for fellowship under the Prime Minister's Research Fellowship (PMRF) has remained low;

(b) whether Government proposes to review the norms relating to the Prime Minister's Research Fellowship (PMRF) to allow more institutions to be a part of the prestigious research programme; and

(c) if so, the details of the proposal and the main reasons for review of norms of the scheme?

Tenure tracking system in IITs

551. PROF. M.V. RAJEEV GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to introduce the tenure track system for hiring and promotion of Assistant Professors in Indian Institutes of Technology (IITs) across the country;

(b) if so, the reasons therefor;

(c) the details of seed funding that would be provided to these Assistant Professors for research purposes, institute-wise;

(d) the details of the infrastructure of all the IITs, including electricity connection, internet connectivity, number of functional computers and number of fully functioning science labs with its capacity, institute-wise; and

(e) the rationale behind setting the upper age limit as 35 for an Assistant Professor?

Reservation in IIMs

552. PROF. M.V. RAJEEV GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Indian Institutes of Management (IIMs) in general and IIM Ahmedabad in particular, have been granted any exemption from reservations in faculty positions;

(b) if so, the details thereof;

(c) whether IIMs in general and IIM Ahmedabad in particular, have been granted any exemption from reservations in admission to Fellowship Programme/ Doctoral Programme;

(d) if so, the details thereof; and

(e) what is the basis and justification of such exemptions?

Centrally Sponsored Schemes for education in Punjab

553. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of Centrally Sponsored Schemes (CSS), including flagship programmes being implemented at present by the Ministry; and

(b) the details of targets and allocations made, funds allocated, disbursed and utilised in these schemes during the last three years, including the present year, scheme-wise and State/UT-wise, particularly in the State of Punjab?

Learning output of school education

554. SHRI DEREK O'BRIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has ascertained student learning levels at different standards in schools and the details thereof;

(b) whether Government takes cognisance of the Annual Status of Education Report ASER 2018 which states that nationally, about half of all children can read and less than a third can do basic arithmetic, the details thereof; and

(c) whether Government has taken initiative in the last three years to improve learning levels at schools, the details thereof?

Recruitment of teachers

†555. SHRI RAM NATH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has launched various programmes for the recruitment of teachers at large scale to address the shortage of teachers in all educational institutions in the country;

(b) if so, the details thereof;

(c) whether it is also a fact that teachers are being appointed on contractual basis in Government educational institutions; and

(d) if so, by when Government would fill all these vacant posts through regular appointments?

†Original notice of the question received in Hindi.

Foreign educational institutes in India

†556. SHRI AJAY PRATAP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether approval is being granted to foreign educational institutes by Government to promote higher education, if so, the details thereof;

(b) whether any draft policy has been prepared by Government in this regard, if so, the details regarding criteria laid down in the prepared policy thereof; and

(c) whether different educational domains have been identified by Government for the entry of these institutes, if so, State-wise/region-wise details thereof including Madhya Pradesh?

Strengthening basic education in rural areas

†557. SHRI AJAY PRATAP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is chalking out an action plan to strengthen the quality of infrastructure and basic education in rural areas;

(b) if so, the details thereof; and

(c) whether Government is going to implement the principle of equality in the basic education in rural areas, if so, the details thereof and if not, the reasons therefor?

Reading and math skills amongst students

558. SHRI DEREK O'BRIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has ascertained

reading and math skills in students up to standard 8 in schools, the details thereof;

(b) if so, whether Government takes cognisance of the Annual Status of Education Report (ASER), 2018 which states that 1 out of 4 children are leaving standard 8 without basic reading skills, the details thereof; and

(c) the initiatives taken by Government during the last three years to improve learning levels at schools, the details thereof?

New Education Policy and its implementation

†559. DR. SATYANARAYAN JATIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state areas in which the "New Education Policy" is different from the old one and the salient features of it, management of its estimated expenditure and the action plan for its implementation?

Establishment of Kendriya Vidyalayas and Navodaya Vidyalayas

†560. DR. SATYANARAYAN JATIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the policy and action plan of the objective of implementation and expansion of the establishment of Kendriya Vidyalayas and Navodaya Vidyalayas; and

(b) the policy and status of the admission of students of reserved category in these educational institutes?

†Original notice of the question received in Hindi.

Highlights of New Education Policy

561. SHRI AKHILESH PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government had constituted a Committee to draft a National Education Policy to examine all inputs/suggestions and submit a draft policy;

(b) if so, by when this will be implemented; and

(c) the details of highlights of this policy to provide quality education to school going children, especially in Government schools?

Implementation of RTE Act and 25 per cent reservation for poor students

562. SHRI V. VIJAYASAI REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that all private schools and colleges are bound to implement 25 per cent reservation for poor;

(b) if so, whether it has come to the notice of this Ministry that many institutions are not adhering to this mandated reservation for poor;

(c) if so, what action has the Ministry taken/proposed to take on such institutions;

(d) whether this rule is being followed in all Government and Government aided schools; and

(e) if not, how the Ministry is going to ensure the same?

Improving higher education to attract foreign students

563. DR. ASHOK BAJPAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has any plan to improve the country's higher education system and make it world class to attract foreign students to India;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Plan for education and skill enhancement of youth in Artificial Intelligence

564. DR. ASHOK BAJPAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has any plans to improve education and skill of youth in the field of Artificial Intelligence, robotics and 3D printing techniques to make country's youth compatible with new world;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Admissions under sports quota in Jamia Milia Islamia

565. SHRI RAVI PRAKASH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of students admitted under sports quota in Jamia Milia Islamia University during 2019, sports-wise and course-wise; and

(b) the details of experts for trial under sports quota, sports-wise along with their sports qualification?

Increase of examination fee in schools

†566. SHRI LAL SINH VADODIA:
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering to increase the examination fees of students in schools;

(b) if so, whether Government has taken any steps in this direction so far; and

(c) if so, the details thereof and if not, the reasons therefor?

Review of National Curriculum Framework

567. SHRI VAIKO:
DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether NCERT is planning to review National Curriculum Framework, if so, whether any Committee has been set up, with details thereof;

(b) the areas that would be considered for change;

(c) whether quality of education and emphasis on equity, equality and communal harmony will be given importance in the review;

(d) if so, the details thereof; and

(e) whether skill training and vocational training would also be considered, if so, the details thereof?

Education for children aged 14-18 years

568. SHRI BINOY VISWAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry has conducted

any research on the number of children who drop out of school after the Right to Education Act (RTE) ceases (14 years of age/class 8th) and what are the various factors for the same, if so, the details of the findings of said research;

(b) what are the various steps taken by the Ministry to ensure that children between 14-18 years receive a proper and quality education; and

(c) the reasons why the Ministry, in the latest National Education Policy has decided not to extend the Right to Education for children aged 14-18 years?

Educational reforms in the country

569. DR. L. HANUMANTHAIHAH:
SHRI HARNATH SINGH
YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to bring in educational reforms in the country;

(b) whether these reforms would impose financial burden on Government;

(c) if so, the quantum of financial burden these reforms may impose on Government; and

(d) the details thereof?

Upgradation of secondary schools to higher secondary level

570. DR. ANIL AGRAWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of schools recognised upto class X in the rural and urban areas in the country, State/UT-wise;

(b) whether the students passing class X from secondary schools do not get

†Original notice of the question received in Hindi.

admission into class XI in any stream, namely Arts/Science/Commerce in other schools and if so, the details thereof; and

(c) whether Government proposes to upgrade secondary schools recognised upto class X to class XII level?

Election duty exemption for lady teachers

571. SHRI C.M. RAMESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it has come to the knowledge of Government about the problems faced by the lady school teachers who were put on election duty in the recently held general elections in NCT Delhi and if so, what remedial action has Government proposed to take with details thereof; and

(b) whether Government is considering to exempt lady school teachers in NCT Delhi who are above 55 years of age, or those who are on the verge of retirement from being put on election duties in future, if so, the details thereof and if not, the reasons therefor?

Vacancies of teachers in schools of NCT of Delhi

572. SHRI C.M. RAMESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of vacancies of school teachers in Government schools in different disciplines in the NCT of Delhi, the details thereof, subject-wise;

(b) out of these vacancies the number of disciplines in which process has been set in motion to fill these vacancies with details of any time-line thereof; and

(c) whether Government proposes to avail the services of guest teachers in

different disciplines in Government schools till the permanent posts are filled up and the details thereof?

CSR fund spent on education

573. SHRI MD. NADIMUL HAQUE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of CSR funds spent on educational purposes over the last three years as a proportion of total expenditure by the Ministry, State-wise;

(b) the steps Ministry is taking to increase the amount of CSR funding for educational purposes;

(c) the details of international financial assistance received in the field of education over the last three years; and

(d) whether the Ministry has sanctioned any funds for research and development of education technology for primary education and details thereof?

Shortage of teachers in schools

†574. SHRI VISHAMBHAR PRASAD NISHAD:
CH. SUKHRAM SINGH YADAV:
SHRIMATI CHHAYA VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is a huge shortage of teachers in the country due to which education of students is being affected adversely;

(b) the details of the shortage of teachers in the country at present;

(c) whether Government is working on

†Original notice of the question received in Hindi.

any draft to increase the number of teachers so that shortage of teachers in education sector can be done away with; and

(d) whether any assessment has been done to find out the effect of shortage of teachers on the education of students?

NBA accreditation issue of Kuwait Engineers

575. SHRI ELAMARAM KAREEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of the NBA accreditation issue of engineers from India working in Kuwait;

(b) the steps taken by Government on this issue; and

(c) whether a list of colleges were given to Kuwait authorities which do not require such accreditation, if so, the details of such list?

Availability of adequate quality facilities in all higher educational institutions

576. DR. AMEE YAJNIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the steps taken by Government to ensure availability of adequate quality facilities in all higher educational institutions and capacity building at all levels of employment in such institutions; and

(b) what steps Government is taking to provide incentives to encourage quality facilities?

State spending of funds allocated by the Central Government

577. LT. GEN. (DR.) D.P. VATS (RETD.): Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any action has been taken by Government to prevent the States from spending less funds on the education system than what is allotted to them by the Central Government for this purpose; and

(b) whether Government is planning to create any monitoring system to prevent and to check whether funds sanctioned by the Central Government for said purpose are being utilised judicially by the State Governments?

SC/ST faculty at IIMs

578. SHRI PARTAP SINGH BAJWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of SC/ST faculty members at the twenty Indian Institutes of Management (IIMs) in the country;

(b) an institute-wise list of the same; and

(c) if the details are not collected, the reasons therefor?

Representation of SCs/STs in central universities

579. SHRI PARTAP SINGH BAJWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has the data of all SC/ST Ph.D scholars enrolled in the central universities; and

(b) if so, university-wise break-up of the same and if not, the reasons therefor?

Recommendations of educationists on higher education system

580. SHRI PARIMAL NATHWANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several renowned educationists have urged Government to re-imagine and reconstruct the country's higher education system;

(b) if so, the details thereof;

(c) whether the universities in the country are facing various challenges like inadequate funds, teacher's shortage and falling enrolment levels; and

(d) if so, the steps taken/proposed to be taken by Government to make the universities capable to tap the potential of country's burgeoning young population?

National Research Foundation

581. SHRI G.C. CHANDRA-SHEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has set up National Research Foundation (NRF) to increase research possibilities in country, as announced in 2019 budget;

(b) if so, the details thereof;

(c) whether the detailed project report for NRF has been recently circulated among different Ministries related for their valuable inputs;

(d) if so, the details thereof;

(e) whether experts under the Education Quality Upgradation and Inclusion Programme (EQUIP) have submitted their final report for setting up of NRF;

(f) if so, details thereof; and

(g) other steps taken by Government for setting up of NRF for achieving excellence in knowledge creation and research and innovation infrastructure in India?

Implementation of PMJVK by EdCIL

582. PROF. MANOJ KUMAR JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) name of States where PMJVK has been implemented by EdCIL - a Public Sector Undertaking under the Ministry;

(b) the total number of units of smart classes installed, State Government school-wise; and

(c) the rate per unit (smart class) per State mentioned above along with the list of components as approved by the empowered Committee of Inter Ministerial Secretaries under the PMJVK?

Madhyamik and Uchchatar Shiksha Kosh

583. DR. BANDA PRAKASH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present status of implementation of Madhyamik and Uchchatar Shiksha Kosh Scheme in the country;

(b) the amount of grants created and released so far by Government under a single non-lapsable corpus fund under Madhyamik and Uchchatar Shiksha Kosh for secondary and higher education from the proceeds of cess for secondary and higher education;

(c) if so, the details thereof, State-wise; and

(d) the details of the schemes on which the said funds are likely to be spent?

**Infrastructure crunch in colleges of
DU**

584. SHRI SUSHIL KUMAR GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the colleges under the University of Delhi have been facing acute shortage of faculties, classrooms and hostels for the students coming from different parts of the country;

(b) if so, the details thereof; and

(c) what steps Government is contemplating to increase the number of hostels/construct new hostels for the students of University of Delhi?

**Changes in school curriculum and
teaching methods**

585. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has taken any decision to overhaul the school curriculum;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government also proposes to make changes in teaching methods;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the proposed changes will make the school curriculum contemporary and up to date; and

(f) if so, the details thereof?

Fast Track Courts for rape cases

†586. SHRI LAL SINH VADODIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government is considering to establish Fast Track Courts to dispose of rape cases;

(b) if so, whether Government has taken any step in this direction so far; and

(c) if so, the details thereof and if not, the reasons therefor?

**Special Courts under SCs/STs
(Prevention of Atrocities) Act**

587. SHRI RIPUN BORA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a Special Court has been set up to try cases under the SCs/STs (Prevention of Atrocities) Act, 1989 in all the districts of the country as mandated under Section 14 of the Act;

(b) if not, the reasons therefor along with the details of States/Districts where it has not been set up; and

(c) the number of cases filed under the Act during the last three years and the pendency of such cases thereof?

Ongoing litigation cases in courts

588. SHRI AMAR PATNAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number and percentage of ongoing litigation cases in courts where Government is a party to the dispute;

(b) the percentage of such litigation that has been initiated by Government;

†Original notice of the question received in Hindi.

(c) the number and percentage of such litigation for an inter-se dispute between Ministries/Departments of Government and PSUs; and

(d) whether the Legal Information Management and Briefing System (LIMBS) platform comprehensively tracks all such litigations?

National Litigation Policy

589. SHRI AMAR PATNAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is in the process of drafting the National Litigation Policy (NLP), the details thereof;

(b) whether Government has held consultations with stakeholders while drafting the NLP; and

(c) if so, the details thereof and if not, the reasons therefor?

e-Courts Mission Mode Project

590. SHRI TIRUCHI SIVA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of e-Courts that have been set up both at the district level as well as in High Courts as of 2019 under the e-Courts Integrated Mission Mode Project; and

(b) the names of districts where the e-Courts mission has been implemented and the names of States where High Courts have e-Court chambers as of 2019?

Special Courts for sexual offences

591. SHRI S. MUTHUKARUPPAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government

is considering to set up 1070 Special Courts all over the country for sexual offences against women and children;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to set up more courts to deal with other issues to reduce the pendency of cases in various courts; and

(d) if so, the details thereof?

Increasing High Court Benches in the country

592. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has made any proposal/plan to strengthen the legal system in the country;

(b) if so, whether any proposal has been made by Government to increase the Benches of various High Courts, particularly for those States having large population and where people have to go far away for their legal issues pending in the concerned High Court, such as Uttar Pradesh;

(c) whether Government has sanctioned any Bench of Allahabad High Court in the Western UP; and

(d) if so, the action taken in the matter?

Vacant posts of Judges

†593. SHRI MOTILAL VORA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware that 420 posts of judges are lying vacant in the High Courts throughout the country and a large number of posts of judges are vacant in the lower courts;

†Original notice of the question received in Hindi.

(b) if so, the steps taken by Government to fill-up these vacant posts with the intention of providing timely justice to the people;

(c) whether Government has gathered information about the vacant posts of judges in Session Courts and the courts lower to it; and

(d) if so, the details thereof and the time-line of filling up these posts?

Promotion of Hindi language in legal system

594. SHRI HARNATH SINGH YADAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any steps have been taken by Government to promote national Hindi language in the legal system *i.e.* in higher judicial authorities like High Courts/ Supreme Court; and

(b) if so, the action taken by Government or advances made under this matter?

Vacancies in High Courts

595. SHRI MANAS RANJAN BHUNIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether huge number of posts for the Judges in different High Courts are lying vacant till date;

(b) if so, the number of posts of Judges lying vacant in the different High Courts separately; and

(c) steps Government proposes to fill up the vacancies?

Decision on recommendations of Collegium

†596. SHRIMATI CHHAYA VERMA:
SHRI VISHAMBHAR
PRASAD NISHAD:
CH. SUKHRAM SINGH
YADAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is considering to set a deadline for taking decision on recommendations of Collegiums in matters of appointment, promotion and transfer of Judges;

(b) whether it is a fact that Government is taking time to take decision on the recommendations given by the Collegiums owing to which the number of pending cases is increasing due to lack of timely appointment of Judges; and

(c) if so, the details thereof?

Arrears Committee for disposal of court cases

597. DR. AMEE YAJNIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of criminal and civil cases pending in the Supreme Court, High Courts and Subordinate Courts in the country and the number of cases pending for more than five years;

(b) the steps being taken by Government for speedy disposal of the cases in various courts;

(c) the details of the States and Union Territories that have not constituted the Arrears Committee for disposal of court cases pending for more than five years; and

†Original notice of the question received in Hindi.

(d) the details as by when they would be constituted?

Pendency of cases in District Courts

598. SHRI NEERAJ SHEKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the pending court cases in District Courts in the country, as on date, State-wise;

(b) the details of the District Courts in the country which had zero pendency during 2018 on any specific date, State-wise;

(c) the details of District Courts in UT of Delhi and Uttar Pradesh which had zero pendency during 2019 on any specific date, court-wise; and

(d) the steps proposed to reduce pendency in District Courts?

Vacant posts in Central Services

599. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that various posts are lying vacant in the Central Government Services;

(b) if so, the details thereof, category-wise;

(c) whether any measures have been taken by Government to fill up the vacant posts in Government services in a time-bound manner for various categories; and

(d) if so, the details thereof?

Representation of minorities in higher post

600. SHRI HUSAIN DALWAI: Will the PRIME MINISTER be pleased to state:

(a) the percentage of representation of Dalits, Muslims, OBCs and Adivasis in Government as Secretary, Joint Secretary, Additional Secretary and Deputy Secretary as of today and their total force; and

(b) the number of Dalits, Muslims, OBCs and Adivasis in Government who have been promoted during the last three years to senior positions, the details thereof, State/UT-wise?

Special recruitment drive for SCs/STs

†601. SHRIMATI KANTA KARDAM: Will the PRIME MINISTER be pleased to state:

(a) the details of the special recruitment drive for Scheduled Castes/Scheduled Tribes in all Government Departments and Central Public Sector Undertakings during the last three years;

(b) the total number of such vacancies in various departments for which candidates are to be recruited under SCs/STs category; and

(c) the details of programmes run by Government for filling up all the existing vacancies for SCs/STs?

Backlog vacancies for SCs/STs

†602. DR. KIRODI LAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) the number of posts still lying vacant in various departments of the Central Government, cadre-wise and category-wise;

†Original notice of the question received in Hindi.

(b) whether Government has any proposal for filling backlog vacancies of Scheduled Castes/Scheduled Tribes and other reserved categories; and

(c) if so, the details thereof and the action being taken to fill up these vacancies?

Giving statutory status to CBI

603. DR. T. SUBBARAMI REDDY:
SHRI VAIKO:

Will the PRIME MINISTER be pleased to state:

(a) whether the Chief Justice of India made a plain speaking at a CBI programme pointing out that CBI had not been able to meet the standards of judicial scrutiny in a number of high profile and politically sensitive cases;

(b) if so, the response of Government;

(c) total number of high profile and politically sensitive cases registered in various CBI courts and their status, during the last three years;

(d) whether Government would make efforts to delink crucial aspects of CBI from the overall administrative control of Government and giving CBI a statutory status through legislation; and

(e) if so, the details thereof?

Secretaries in Ministries/ Departments

604. SHRI K. SOMAPRASAD: Will the PRIME MINISTER be pleased to state:

(a) the number of Secretaries in various Ministries/Departments of Government; and

(b) the number of Secretaries belonging to SCs/STs, Ministry/Department-wise?

Complaints against board level officers of several PSUs, CPSEs and Banks

605. SHRI DHIRAJ PRASAD SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government has received any complaints against board level officers of PSUs, CPSEs and Banks;

(b) if so, the names of board level officers of PSUs, CPSEs and Banks against whom complaints of corrupt practices have been received, case-wise details thereof;

(c) the details of complaints investigated and action taken against those guilty officers, whether by CVC or CBI, the details of last three years and the current year, name and designation-wise; and

(d) whether many cases are still pending for investigation as on date, if so, the details thereof and reaction of Government in these pending matters?

Implementation of Forest Rights Act

606. SHRI TIRUCHI SIVA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of States that are yet to implement the Forest Rights Act, 2006 in its entirety;

(b) the reasons for the delay in the implementation of the Act by the States; and

(c) the manner in which the Ministry believes that the Forest Rights Act would best protect the rights of the tribals?

Vacancies in administrative services

607. DR. VIKAS MAHATME: Will the PRIME MINISTER be pleased to state:

(a) whether Government has taken any

steps to end the deficit of officers in administrative services;

(b) if so, the details thereof, if not, the reasons therefor;

(c) whether Government is considering various options including increase in intake of officers selected through civil services examinations and has expedited efforts to fill up these posts;

(d) if so, the details thereof and the present status for each State and the basis adopted for selection of posts in each State; and

(e) the steps taken by Government on the pending requests from each State in this regard?

Statutory status to CBI

608. KUMARI SELJA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware that Chief Justice of India had stated that the Central Bureau of Investigation (CBI) be given a Statutory status;

(b) if so, the details thereof;

(c) the steps taken by Government to ensure that CBI functions as an effective and impartial investigation agency;

(d) whether there are a large number of vacancies in ranks like the executive, law officer and technical officer; and

(e) if so, the details thereof?

Implementation and monitoring of Food Security Act

609. SHRI ANAND SHARMA: Will the Minister of PLANNING be pleased to state:

(a) whether Government's attention has

been drawn to India's rank falling to 102 out of 117 countries in the Global Hunger Index below Bangladesh, Nepal and Pakistan;

(b) if so, the details thereof and the reasons therefor;

(c) whether India has highest share of child wasting which rose from 15.5 per cent to 20.8 per cent and child stunting at 30.9 per cent;

(d) steps proposed to address the challenge of undernourishment, starvation and malnutrition among infants/children and caring mothers; and

(e) steps taken in coordination with States to implement and monitor the Food Security Act to ensure distribution of essential commodities?

Backward districts of Konkan region

†610. SHRI NARAYAN RANE: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that some districts in Konkan region of Maharashtra have been declared as backward districts;

(b) if so, the details thereof; and

(c) the steps taken to redress the backwardness of Konkan region and to what extent the desired success is achieved with these steps regarding backwardness of Konkan region?

Preparations for Chandrayaan-3 mission

611. SHRI SASMIT PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Space is planning for Chandrayaan-3 (3rd mission to moon);

†Original notice of the question received in Hindi.

(b) if so, by when Chandrayaan-3 would be commissioned; and

(c) what has been learned from Chandrayaan-2 that could bring about the success of Chandrayaan-3?

Commercial exploitation of space research and development

612. SHRI MANISH GUPTA: Will the PRIME MINISTER be pleased to state:

(a) the name and objectives of the new company to commercially exploit the research and development work carried out by the Indian Space Research Organisation (ISRO) and its constituent units, the details thereof;

(b) whether private industry in the country would benefit from the initiatives taken, if so, the details thereof;

(c) the details of spin-off technologies and products which can be marketed in India and abroad; and

(d) whether Government could earn substantial foreign exchange through sale of these products abroad, if so, the details thereof?

Technology transfer of Li-ion Cell developed by ISRO

613. SHRI SAMBHAJI CHHATRAPATI: Will the PRIME MINISTER be pleased to state:

(a) whether ISRO has developed an in-house Li-ion Cell technology and had invited domestic industries to establish production facilities within the country in June, 2018;

(b) if so, the details thereof;

(c) what has been the response of domestic industries on the offer of ISRO; and

(d) how efficient is the ISRO technology in comparison to the best technology available globally?

Establishment of incubation centres by ISRO

614. SHRI R. VAITHILINGAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that ISRO is considering to establish six incubation centres in various parts of the country;

(b) if so, the details thereof;

(c) whether it is also a fact that the students will be allowed to use these centres for R&D purposes;

(d) whether it is also a fact that the ISRO will ask students to address problems and buy solution from them; and

(e) if so, the details thereof?

Target for GDP level

615. DR. SUBRAMANIAN SWAMY: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the GDP in constant price, the rate of investment in percentage of GDP, and the household savings as a ratio of GDP, year-wise since 2013-14;

(b) whether Government has decided to target a GDP level of 5 trillion US dollars by 2024; and

(c) whether this target is in constant prices or current prices?

Details of CPI and IPI in last three years

†616. SHRI P.L. PUNIA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details of Consumer Price Index during the last three years, year-wise;
- (b) the details of Industrial Production Index during last three years, year-wise; and
- (c) efforts being made to stop fall in Consumer Price Index, the details thereof for last three years?

Utilisation of MPLAD funds and its release to States

617. SHRI PARIMAL NATHWANI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether impediments are coming in the way of full utilisation of MPLAD funds due to non-submission of utilisation certificate and other reasons;
- (b) if so, whether Government proposes to transfer MPLAD funds to the districts on yearly basis and if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has received some suggestions in this regard;
- (d) if so, the details thereof and the action taken thereon; and
- (e) the number of districts which have been provided entire funds for five years *i.e.* ₹ 25 crore as on date, State-wise?

Development of Odisha's textiles

618. SHRI SASMIT PATRA: Will the Minister of TEXTILES be pleased to state:

- (a) the steps undertaken by Government to develop textiles in the State of Odisha;
- (b) the budgetary allocation and expenditure incurred towards development of textiles in Odisha;
- (c) the steps undertaken to improve the lives and livelihood of textile weavers and workers in Odisha; and
- (d) the steps undertaken to encourage the growth of textiles in Odisha which are facing competition from cheaper, machine-made textiles that are being imported?

Promotion of Handloom sector in Mahatma Gandhi's 150th Birth Anniversary

619. SHRI HARNATH SINGH YADAV:
SHRI VIJAY PAL SINGH TOMAR:

Will the Minister of TEXTILES be pleased to state:

- (a) whether Government is making any plan to encourage handloom sector on the occasion of 150th Birth Anniversary of Mahatma Gandhi;
- (b) if so, the details thereof;
- (c) whether Government would encourage people to use more handloom cloths, if so, what measures have been taken by Government in this regard including other programmes to be initiated by Government on the 150th Birth Anniversary of the Father of the nation; and
- (d) if not, the reasons therefor, if so, details of the work done?

†Original notice of the question received in Hindi.

Regulation/laws for social media

620. SHRI P. BHATTACHARYA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government is preparing the social media regulation/laws to regulate social media; and

(b) if so, the details and salient/key features of these regulations?

Allocation to textile industries under PMKVY

621. SHRI SANJAY SINGH: Will the Minister of TEXTILES be pleased to state:

(a) money allocated to textile industries under PMKVY for the past three years, State-wise;

(b) number of persons provided with skill training in spinning mills/garment making units within textile industries, State-wise;

(c) number of PMKVY trainees appointed as regular workers in the industry, State-wise for the past three years; and

(d) State-wise percentage of textile workers covered under EPF/ESI and other statutory social welfare measures?

Protection of local weavers

622. SHRI K. SOMAPRASAD: Will the Minister of TEXTILES be pleased to state:

(a) whether there is any scheme of Government to reduce the plight of weavers by protecting them from private players in India, abroad and duplicate products from outside the State;

(b) whether Government has received any proposals for release of funds under various schemes of the Ministry to the State of Kerala, if so, the details thereof; and

(c) whether any proposals are lying pending for release of funds under any schemes, if so, the details thereof?

Setting up of mega textile parks near ports

623. SHRI D. KUPENDRA REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to set up mega textile parks near ports;

(b) if so, the details thereof and the reasons therefor; and

(c) the present status of this proposal and the time by when this will come into effect?

Modernization of handlooms

624. SHRI M. SHANMUGAM: Will the Minister of TEXTILES be pleased to state:

(a) quantity of cotton imported and exported every year reasons why spinning mills are closed for want of cotton;

(b) details of import and export of yarn every year reasons for handlooms and power looms being shut down for want of sufficient quantity of yarn;

(c) efforts taken by Government to modernize process of handloom weaving;

(d) details of measures taken to modernize handlooms in various States, particularly in Tamil Nadu and the list of beneficiaries; and

(e) ways in which employees working in handlooms are provided social security,

details of schemes in various States by which employees of handlooms are covered to provide social security?

Implementation of Forest Rights Act

625. SHRI TIRUCHI SIVA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of States that are yet to implement the Forest Rights Act, 2006 in its entirety;

(b) the reasons for the delay in the implementation of the Act by the States; and

(c) the manner in which the Ministry believes that the Forest Rights Act would best protect the rights of the tribals?

Van Dhan Yojana for tribal entrepreneurs

†626. SHRI PRABHAT JHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the branding, packaging and marketing activity of tribal products, under the Van Dhan Yojana started by Government, is playing a vital role in producing the tribal entrepreneurs in the country;

(b) if so, the details thereof;

(c) whether the main objective of the said scheme is to increase the Gross enrolment ratio in higher education sector and to improve the quality of higher education institutes; and

(d) if so, the details thereof?

Establishment of Centres of Excellence for research in tribal issues

627. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the special scheme introduced in 2017 for setting up Centres of Excellence could give any push to research on tribal issues;

(b) if so, the details of Centres of Excellence set up in the country so far;

(c) the major areas of research identified so far by the newly established Centres of Excellence; and

(d) funds released by Government to each one of these Centres during the last three years?

Protection of small tribes

†628. SHRI RAKESH SINHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of such tribal communities whose population is continuously decreasing;

(b) the number of such sub-tribal communities with less than 1000 population; and

(c) the efforts being made to preserve the existence of such communities?

Implementation of Van Dhan Yojana

629. SHRI MAHESH PODDAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the implementation of the Van Dhan Yojana for the tribals, State-wise;

†Original notice of the question received in Hindi.

(b) the steps taken for the implementation of the aforesaid Yojana in the State of Jharkhand; and

(c) the outcome of the implementation of Van Dhan Yojana so far, State-wise including Jharkhand?

Economically viable use of bamboo

630. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has taken initiative to make economically viable use of bamboo for the welfare of tribals;

(b) if so, the details thereof;

(c) the number of tribals expected to be empowered in the country and the time-frame for the same;

(d) whether the Ministry would organize local festivals in tribal-dominated areas to showcase different bamboo products for their sale in domestic markets and export; and

(e) if so, the details thereof?

Identification of tribal areas in Andhra Pradesh

631. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has identified any tribal areas/districts in the State of Andhra Pradesh to give special focus for over all development of these areas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Tackling the problem of malnutrition among children

632. DR. KANWAR DEEP SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of the steps taken by Government to tackle the problem of malnutrition among children;

(b) the details of financial assistance provided by Government in this regard during the last three years, State-wise including Punjab, Haryana and West Bengal; and

(c) the steps taken by Government during the last three years to provide nutritious diet to the children as per the international norms?

Implementation of Bal Poshan Mission in Gujarat

†633. SHRI NARANBHAI J. RATHWA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Bal Poshan Mission is being implemented in Gujarat;

(b) if so, the details thereof, district-wise;

(c) the funds allocated/released to Gujarat for this at the Central level;

(d) whether Government is aware of many shortcomings in implementing the above scheme; and

(e) if so, the details thereof and the ways in which Government is removing these shortcomings?

†Original notice of the question received in Hindi.

Implementation of Poshan Abhiyaan

634. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has taken any concrete steps on war footing so that all Anganwadi workers may be trained in the use of smartphone and other tools in order to provide real time information in the implementation of Poshan Abhiyaan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

One Stop Centre for women in distress

635. SHRIMATI SHANTA CHHETRI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry has set up a Centrally Sponsored Scheme namely One Stop Centre (OSC) for women in distress;

(b) whether the One Stop Centre for women is going to be set up in all the States and its benefits, if any; and

(c) if so, the details thereof?

Implementation of Centrally Sponsored Schemes by the Ministry

636. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of Centrally Sponsored Schemes (CSS), including flagship programmes, being implemented at present

by the Ministry; and

(b) the details of targets and allocations made, funds allocated, disbursed and utilized in these schemes during the last three years, including the present year, scheme-wise and State/UT-wise, particularly in the State of Punjab?

Child deaths due to malnutrition

637. SHRI NARAIN DASS GUPTA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry is aware that as per India State-Level Disease Burden Initiative's Report, 68 per cent of child deaths in India are due to malnutrition;

(b) whether according to researchers from International Food Policy Research Institute (IFPRI), women with low education and the poorest households are relatively more excluded from accessing benefits of Integrated Child Development Services (ICDS); and

(c) if so, what steps has the Ministry taken to specifically target the weakest sections of the society, the findings and results thereof?

Vegetable cultivation in Anganwadi Centres

638. SHRI T.G. VENKATESH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is planning to introduce vegetable cultivation in Anganwadi Centres with an aim to provide healthy food for children; and

(b) if so, the details thereof?

Draft National Policy for Women

639. SHRI SANJAY SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Draft National Policy for Women sent by the Ministry was received by the Prime Minister;

(b) if so, the details thereof and the date of receipt of the Draft National Policy for Women;

(c) the details of the progress that has been made by the PMO on this draft policy; and

(d) if no progress has been made, the reasons therefor?

NEW DELHI;
The 15th November, 2019
Kartika 24, 1941 (Saka)

Increase in salary of workers and helpers

640. SHRI MANAS RANJAN BHUNIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government propose to increase the salary of the workers and helpers of Anganwadi Centres (ICDS) in different States;

(b) if so, the details of the plan to increase the salary;

(c) the number of Anganwadi Centres in the country; and

(d) the number of workers, helpers in the Anganwadi Centres in States, State-wise?

DESH DEEPAK VERMA,
Secretary-General.

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